



IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 17<sup>th</sup> OF OCTOBER, 2024

WRIT PETITION No. 29069 of 2024

*VIJAY KUMAR*

*Versus*

*AXIS BANK LIMITED*

.....  
Appearance:

Shri Akash Rathi - Advocate for the petitioner.  
.....

ORDER

1] Heard on the question of admission.

2] This petition has been filed by the petitioner, an Ex - Axis Bank Senior Manager, under Article 226 of the Constitution of India seeking the following reliefs:-

- "a) This petition may kindly be allowed&
- b) The the respondents may kindly be directed to issue relieving letter to the petitioner.
- c) Issue such other orders, writ, direction as this Hon'ble Court deems fit in the interest of justice in favor of the Petitioner."

3] Admittedly, a departmental enquiry was conducted against the petitioner, wherein he has been found guilty of misconduct and has been dismissed from the services of the Bank. In the present petition, the petitioner's grievance is that the respondent - Bank could have issued to him a relieving letter, rather than dismissal from service, which would facilitate him to get another job, a demand regarding which was also made by the petitioner, but no action has been taken by the respondent.



4] On due consideration of the submissions and on perusal of the documents filed on record, it is found that the petitioner has not averred as to under which provision of law such relieving letter can be issued, even otherwise, this Court does not find it to be a fit case to exercise its extraordinary writ jurisdiction under Article 226 of the Constitution of India and is not inclined to entertain this petition.

5] Accordingly, the admission is **declined** and the petition is **dismissed**, however, with liberty reserved to the petitioner to take recourse of such other remedies, which are available to him, under law.

6] It is made clear that this Court has not reflected upon the merits of the case.

(SUBODH ABHYANKAR)  
JUDGE

Pankaj